

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 280 OF 2018
IA NOS. 1182 & 1181 OF 2018

Dated: 4th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Matrix Wind Energy Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Samartha Kashyap

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

ORDER

IA NO. 1181 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 280 OF 2018
IA NO. 1182 OF 2018

Admit.

Learned counsel, Mr. Balaji Srinivasan, appearing for the second Respondent prays for four weeks time to enable him to file his reply to the main Appeal as well IA No. 1182 of 2018 (for Stay). Learned counsel, Mr. S. Venkatesh, appearing for the Appellant also prays for one week time thereafter to file his rejoinder to the reply to be filed by learned counsel appearing for the second Respondent.

Submissions made by the learned counsel appearing for the second Respondent and the Appellant, as stated above, are placed on record.

Learned counsel appearing for the second Respondent is permitted to file his reply to the main Appeal as well IA No. 1182 of 2018 (for Stay) by 01.11.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by learned counsel appearing for the second Respondent by 12.11.2018, after duly serving copy on the other side.

List this matter on **20.11.2018**, as agreed by the learned counsel appearing for both the parties.

Respondent Nos. 2 and 3 are directed not to precipitate in the matter till 22.11.2018.

(S. D. Dubey)
Technical Member

bn/vt

(Justice N. K. Patil)
Judicial Member